



ITEM NO.31 COURT NO.9 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 3347/2025

VIJAY PRAKASH SHARMA APPELLANT(S)

VERSUS

STATE OF U.P. RESPONDENT(S)

[ONLY IA NO 308300/2025 IN SLP(CRL) NO.
18253/2024 LISTED UNDER THIS ITEM]

WITH

SLP(Crl) No. 18253/2024 (II)
(IA No. 308300/2025 - GRANT OF BAIL)

Date : 05-01-2026 This matter was called
on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s)

Mr. Manoj K. Mishra, AOR
Mr. Kamlesh Chandra Mishra, Adv.
Mr. Umesh Dubey, Adv.
Ms. Madhulika, Adv.
Mr. Anand Kumar Rai, Adv.
Mr. Amulya Dev Mishra, Adv.

For Respondent(s)

Mr. Shaurya Sahay, AOR

Mr. Aman Jaiswal, Adv.

Ms. Aarushi Singh, Adv.

Ms. Palak Mathur, Adv.

UPON hearing the counsel the court made
the following

O R D E R

SLP(CRL) NO. 18253/2024.

1. Leave granted.
2. The Registry is directed to summon the records of the Courts below. Upon receipt of the records, the soft copies of the same may be supplied to the learned counsel for the parties.
3. In the meantime, in the facts and circumstances of the case, as in the connected appeal, i.e. Criminal Appeal No. 3347/2025, the accused Vijay Prakash Sharma has already been granted bail, we consider it appropriate to enlarge the appellant on bail in

this appeal as well, subject to such terms and conditions that may be imposed by the trial Court including surrender of his passport, if any, before the Trial Court and not to leave the Country without prior approval of the Court.

4. Ordered accordingly.

5. I.A. No. 308300/2025 is allowed.

(Nidhi Mathur)
Court Master (NSH)

(Geeta Ahuja)
AR-cum-PS